



2026:AHC:129695

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 21896 of 2026

Ravikant

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Vipul Kumar Mishra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard the Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No.164 of 2026, under Sections 191(1), 191(2), 115(2), 127(2), 333, 324(3), 352, 61(2), 121(2), 131, 125, 285, 195(1), 190, 191(3), 324(4), 324(5), 109(1), 326 (F) BNS and Section 7 of the Criminal Law (Amendmen) Act and Section 3/4 of Prevention of Damage to Public Property Act, Police Station- Phase-2, District- Meddle (Commissionerate), Gautam Buddh Nagar.
3. The Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. The first information report was lodged against unknown persons. Supposedly, a mob which had indulged in rioting. The Learned counsel has further submitted that during investigation, name of the applicant surfaced along with other accused Vijay Maurya, Ankesh Rawat and Shiv Kumar @ Shiva who have been granted bail by this Court in Criminal Misc. Applications No.20080 of 2026, 20101 of 2026 and 20603 of 2026. The case of the applicant stands on a similar footing to that of co-accused. The applicant has no previous criminal antecedents. The case of the applicant is at par with that of the co-accused. He further contends that the applicant he is in jail since 14.4.2026.
4. The Learned A.G.A., on the other hand, has vehemently opposed the

prayer for grant of bail and has contended that the incident in question was captured in the CCTV footage where the mob which had assembled had indulged in widespread destruction of property outside. The injuries have also been sustained by police personnel who were present on the spot. The applicant has been identified from the perusal of electronic evidence and even whatsapp chats have been recovered which indicates the complicity of the applicant who had participated in the incident in a pre-planned manner. The Learned A.G.A. however, could not dispute the fact that similarly situated three co-accused have been granted bail by this Court.

5. I have considered the submissions made by Learned counsels for the parties.

6. The applicant is in jail since 9.5.2026. The applicant is not stated to have any criminal case registered prior to the present case. The similarly situated co-accused Vijay Maurya, Ankesh Rawat and Shiv Kumar @ Shiva have been granted bail by this Court.

7. Taking into account all the facts and circumstances of the case, *prima facie*, a case for bail is made out.

8. The bail application is ***allowed***.

9. Let the accused-applicant- **Ravikant** involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

i. The applicant will not tamper with the evidence.

ii. The applicant will not indulge in any criminal activity.

iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court

concerned.

10. In the event of breach of any of the aforesaid conditions, the trial Court will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

Krishna*